

**GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW JUSTICE AND PARLIAMENTARY  
AFFAIRS CIVIL SECRETARIAT**

---

Notification,  
Jammu, the 4<sup>th</sup> February, 2011.

SRO 50. - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoints Shri Sudershan Sharma, Advocate as Special Public Prosecutor in the case titled State V/S Simranjeet Singh and others involving offences punishable under sections 302 RPC which is sub-judice in the Court of Learned District and Sessions Judge, Samba.

By Order of the Government of Jammu and Kashmir


Sd/-  
(G. H. Tantray) IAS  
Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.

No: LD (Acq) 2010/506/Samba.

Dated: 04 -02- 2011.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Registrar General, J&K, High Court, Jammu.
3. Principal District and Sessions Judge, Samba.
4. Senior Superintendent of Police, Samba.
5. Shri Sudershan Sharma, Advocate, Samba. An amount of Rs.1000/- (Rupees One thousand only) shall be paid as token amount.
6. Public Prosecutor, Samba.
7. General Manager, Government Press, Jammu for publication in the Government Gazette.
8. SRO Section, Law Department. (W.7.S.C).

  
(Sajad Amin Shah)  
Assistant Legal Remembrancer,  
Department of Law, Justice and Parliamentary Affairs.

